

Shri T. T. Krishnamachari: My hon. friend is trying to mix up the two issues. One is coming in of capital from West Germany. The other thing is mixing up of their own particular proclivities in regard to the relationship with their neighbour country, which was part of their own territory. I am afraid these are completely distinct issues. If West German capital comes in here, it comes, as I said, on terms acceptable to us, but if the condition is going to be something else, those conditions have to be determined by other circumstances, not by the question of capital coming in.

Shri Bishwanath Roy: In view of the industrial policy of the Government, may I know whether, as a result of the incentives proposed or given to the foreign capital, the Indian economy would be affected adversely in course of time?

Shri T. T. Krishnamachari: I would like to assure the hon. Members that nothing will be done, whether by means of allowing foreign capital to come in or by encouraging Indian capital to invest, which will ultimately affect either the economy of this country or the balance of political power that exists in the country.

Shri R. S. Pandey: Is it not true that many foreign investors are willing to come on the condition of equity participation, but that at the same time they have complaints against delay and lack of favourable conditions in this country? May I know where the Government stands?

Shri T. T. Krishnamachari: That people complain of delay is a thing which is known, it is a thing which I am cognizant of. We are trying to remedy the position. But the question of favourable conditions is something which I am not able to understand, because things change from concern to concern. All that we can do is this, we can hold the carrot, but I have no influence to make the donkey take it.

Shri D. C. Sharma: I do not know if foreign countries would like it.

Fourth Plan

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Shri P. C. Borooah:
Shri Yashpal Singh:
Shri M. L. Dwivedi:
Shri Bhagwat Jha Azad:
Shri Prakash Vir Shastri:
Shri Jagdev Singh

Siddhanti:

Shri S. C. Samanta:
Shri R. S. Tiwary:
Shrimati Savitri Nigam:
Shri Sidheshwar Prasad:
Shri J. B. S. Bist:
Shri D. N. Tiwary:
Shri Harish Chandra

Mathur:

Shri Sivamurthi Swamy:

*386.

Shri Hukam Chand

Kachhavaitya:

Shri Onkar Lal Berwa:
Shri Hem Raj:
Shri Vidya Charan Shukla:
Shri Bibhuti Mishra:
Shri Man Sinh P. Patel:
Shrimati Renuka Ray:
Shri R. S. Pandey:
Shri P. Venkatasubbaiah:
Shri K. C. Pant:
Shrimati Ramdulari Sinha:
Shri P. K. Deo:
Shri Kapur Singh:
Shri Narasimha Reddy:
Shri R. Barua:
Shri L. N. Bhanja Deo:
Shri D. C. Sharma:

Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission have re-examined the Fourth Five Year Plan allocations in the light of the recent discussions of the National Development Council on the Plan proposals; and

(b) if so, decisions taken in this regard?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The National Development Council having generally endorsed the proposals of the Planning Commission regarding the size and objectives of the Fourth Plan, constituted five committees to advise on policy issues concerning the

formulation of sectoral programmes and resources for the Fourth Plan. The Committees have not yet completed their work.

Shri P. C. Borooah: Since the Planning Commission have decided to adhere to their original proposal of making the Plan outlay Rs. 22,500 crores, may I know what steps are being taken to remove the misgivings from the mind of the public including the Congress President, Shri Kamaraj, that the Plan has got inflationary potential?

The Minister of Finance (Shri T. T. Krishnamachari): These matters are now being examined, and I hope to be able sometime, probably when I reply to the Budget discussions in this hon. House, to make the position clear.

Shri P. C. Borooah: May I know whether the Planning Commission consider that there should be some little bit of additional taxation to curb inflationary pressures, and if so, what is the Government's idea about the additional taxation required to curb this inflation?

Shri B. R. Bhagat: The Committee on Resources which is going into this matter, which met once and which is going to have more meetings, will consider all this.

श्री यशपाल सिंह : क्या सरकार यह बतला सकती है कि यह जो निर्णय लिये गये हैं उनको कब तक सभा पटल पर रख दिया जायेगा जिससे कि सदस्य लोग उन पर गौर कर सकें ।

श्री ब० रा० भगत : मेमोरेन्डम तो रख दिया गया है, और इसके बाद जो निर्णय होगा या ड्राफ्ट प्लेन प्रायेगी वह भी सभा की मेज पर रखी जायेगी ।

श्री भागवत झा आजाद : जो स्मृति पत्र दिया गया है उसमें जितनी धन राशि का अनुमान दिया गया है योजना में लगाने के लिये उसके सम्बन्ध में क्या देश में विभिन्न तन्कों के द्वारा जोर दिया जा रहा है कि वह

बहुत अधिक है और उसे कम कर दिया जाये । क्या सरकार ने उस पर विचार कर लिया है और यह बात अन्तिम समझी जाय कि उस धन राशि में तब्दीली नहीं होगी, या सरकार दबाव में आकर उस पर पुनर्विचार करना चाहती है ।

श्री ब० रा० भगत : जी नहीं, वह राशि मान ली गई है । मेमोरेन्डम में जो राशि बतलाई गई है उसे नेशनल डेबेलपमेंट कौंसिल, प्लानिंग कमिशन और गवर्नमेंट ने भी मान लिया है ।

श्री जगदेव सिंह सिद्धान्ती : इस योजना में किस चीज को प्राथमिकता दी गई है । उस में राष्ट्रीय रक्षा, खाद्य समस्या या उद्योग धंधे, किस को प्राथमिकता दी गई है ।

श्री ब० रा० भगत : सब कुछ स्मृति पत्र में लिखा हुआ है ।

Shri S. C. Samanta: May I know which organisations or agencies have been represented in the five committees that have been formed?

Shri B. R. Bhagat: They are the committees in which the States are represented and the Planning Commission.

Shri P. Venkatasubbaiah: May I know whether the attention of the Minister has been drawn to a statement made by the Minister of Agriculture that there will be a separate plan for agriculture, and if so, whether that plan is incorporated into this? What are the salient features of the Agriculture Plan that is being contemplated by the Ministry of Agriculture?

Shri B. R. Bhagat: I do not know if the Minister of Agriculture made such a statement, but the other day I answered a question in this House that there is no question of a separate plan, but a self-contained plan for agriculture, providing for all the inputs so as to achieve the targets, is being attempted within the Fourth Plan.

श्री रा० स० तिवारी : मैं यह जानना चाहता हूँ कि चौथी पंच वर्षीय योजना में जो राशि रखी गयी है उसमें मध्य प्रदेश को कितनी राशि दी जाएगी ?

श्री ब० रा० भगत : मध्य प्रदेश का प्लान जब तय होगा उसमें वह निर्धारित की जाएगी।

WRITTEN ANSWERS TO QUESTIONS

Central Cadre of Nursing

*387. { **Shri Hari Vishnu Kamath:**
Shri Himatsingka:
Shri Rameshwar Tantia:

Will the Minister of Health be pleased to state:

(a) whether any progress in the formulation and implementation of the proposal for constituting the Central Cadre of Nursing Services has been made; and

(b) if so, the broad outlines thereof?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). A decision regarding constitution of the proposed Central Nursing Service is yet to be taken.

Report of Indian Team Re: Irrigation in U.A.R. and Jordan

*388. { **Mharajkumar Vijaya Ananda:**
Shri Mohan Swarup:
Shri Bibhuti Mishra:
Shri D. J. Nalk:
Shri R. S. Pandey:
Shri P. G. Sen:
Shri Ram Sewak:

Will the Minister of Planning be pleased to state:

(a) whether the five-man team of senior Indian Irrigation, Agricultural and Planning Officials which visited U.A.R. and Jordan have submitted a report of the findings of irrigation development and agricultural exten-

sion activities in both the countries;

(b) if so, the main observations made by them; and

(c) the extent to which their observations are practicable for implementation suiting to Indian conditions?

The Minister of Planning (Shri B. R. Bhagat): (a) No, Sir.

(b) and (c). Do not arise.

Tax Evasion

*389. { **Shri A. N. Vidyalkankar:**
Shri Hukam Chand Kachhavaia:
Shri Onkar Lal Berwa:

Will the Minister of Finance be pleased to state:

(a) whether there exists any system of blacklisting the persistent tax evaders and to publish their lists from time to time for the benefit of the public or for the Income-tax Department;

(b) whether it is a fact that certain experts on tax collection administration had suggested such measures; and

(c) if so, whether Government have considered the desirability of giving wider publicity to the names of such offenders against the law?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Though there is no system as such of blacklisting tax-evaders, Government have been publishing in the official Gazette the names of persons on whom a penalty of Rs. 5,000 or more had been imposed for concealment of income for tax purposes and of those who had been convicted as a result of prosecution proceedings under the Income-tax Act.

(b) This measure was suggested by the Direct Taxes Administration Enquiry Committee.

(c) The existing arrangement is considered adequate.